

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3956  
ANSWERED ON:26.08.2011  
SWEETENERS IN FOOD ITEMS  
Lal Shri Kirodi

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of the sweeteners used in food items alongwith the maximum limit prescribed under the related laws for the use of these sweeteners in food items;
- (b) whether the cases of memory loss, brain tumour and adverse effect on health due to the use of artificial sweeteners including Aspartame have been reported despite using them in prescribed limit;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Government has formulated any national level scheme in this regard; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

- (a): The details of sweeteners alongwith the maximum limits permitted to be used in food items is prescribed in clause 3. 1.3 of Food Safety and Standards Regulations; available at [www.fssai.gov.in](http://www.fssai.gov.in).
- (b) & (c): No adverse effects due to use of aspartame have been reported to the Ministry.
- (d) & (e): Do not arise in view of (b) & (c) above.